

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

36. C.P. 5 /(MB)/2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

**NAME OF THE PARTIES:- BhausahbBhanudasSolanke**  
**V/s**  
**Shree Shiv-ParwatiSakharKarkhana**  
**Limited**

**Section:Sec. 59, Sec. 241(1), Sec. 242(4), of Companies Act, 2013**

---

**ORDER**

Counsel, Neeraj Rathi appeared for the Petitioner and Counsel, Akshay R Khodia appeared for the Respondent Nos. 1 to 5. Counsel appearing for the Respondent Nos. 1 to 5 states that Respondent No. 4 has died and seeks time to place on record death certificate of the Respondent No. 4. Further, Counsel for the Respondent seeks time to file reply on behalf of the rest of the Respondents. Time granted, let reply be filed within a period of two weeks from today by serving an advance copy on the other side, well before the adjourned date. List this matter on **29.01.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**